

**ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**R.A. No. 299/2015  
O.A. No. 3927/2014**

New Delhi, this the 9<sup>th</sup> day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**



North Delhi Municipal Corporation

1. The Commissioner  
North Delhi Municipal Corporation  
Civic Centre, New Delhi.
2. The Commissioner,  
North Delhi Municipal Corporation  
Civic Centre, New Delhi.
3. The Director (Personnel),  
North Delhi Municipal Corporation  
Civic Centre, New Delhi.

.. Review Applicants/  
Respondents in OA

(By Advocate : Shri H.K. Gangwani)

Versus

1. Mahesh Singh Nimesh, Ex. Engineer (Civil)  
S/o Late Shri Atar Singh  
A-121, Ganga Vihar, Delhi.
2. Pramod Kumar Raja, Ex. Engineer (Civil)  
S/o Shri J.N. Raja  
WZ-1288, Rani Bagh, Delhi.
3. Director, Local Bodies  
Players' Building, Delhi Sectt.

.. Respondents in RA/  
Applicants in OA

Govt. of NCT of Delhi,  
New Delhi.

4. Union Public Service Commission  
(Through its Chairman)  
Dholpur House, Shahjahan Road  
New Delhi-110011.  
.. Respondents in RA/  
Respondents No.1 & 5 in OA

(By Advocates: Shri Naresh Kaushik for R-4 and  
Shri Amit Yadav for R-3)



**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman**

This RA is filed with a prayer to review the order dated 27.05.2015 passed by this Tribunal in O.A. No. 3927/2014 along with O.A. No.537/2015.

2. The applicants, who are respondents in the O.A., contend that the O.A. was decided on the basis of the orders passed in N.C. Meena vs. MCD & Others (O.A. No. 2605/2009), Bengali Babu Aggarwal and Another vs. The Director, Local Bodies and Others (CP No.204/2012 in OA No.2605/2009) and Ajay Kumar Agarwal and Another vs. Director, Local Bodies and Others (O.A. No.1276/2012); and that the writ petitions are pending against all the said orders.

3. The RA was filed way back in 2015 and it has undergone as many as 25 adjournments. There is no representation for the applicants in the main O.A.

4. We are of the view that once the orders, on the basis of which the O.A. was allowed, are the subject matter of writ petitions, it is better that the parties await for the outcome thereof. The judgments in the writ petitions, referred to above, would naturally decide the course of action in O.A. No. 3927/2014 also. Hence, we dispose of the RA accordingly.



**(Mohd. Jamshed)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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